

Statement

Value in Rs. lakhs

S. No. Description of item.	1979-80	1980-81	1981-82 (Upto October, 1981)
(I) Non-Ferrous metals :			
(i) Silver, platinum and other metals of the platinum groups.	287	392	100
(ii) Copper	8976	12828	6217
(iii) Nickel	3039	2693	3022
(iv) Lead	4086	2519	699
(v) Zinc	4777	4451	2879
(vi) Tin	2240	3099	1427
(vii) Uranium depleted in U 235 and thorium and their alloys unwrought or wrought and articles thereof n.e.s.; waste and scrap of uranium depleted in U 235 and of thorium.	—	—	—
(viii) Misc. non-ferrous base metal employed in metallurgy and cermets.	1353	1364	548
(ix) Petroleum oils, crude and crude oil obtained from bituminous minerals.	218753	334897	212192
Total :	243511	362243	227084

Source : Monthly Statistics of the Foreign Trade of India—Vol. II (Imports) published by the Director General of Commercial Intelligence & Statistics, Calcutta.

Hindustan Lever-Lipton Agreement

5372. SHRI INDRAJIT GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether he is aware that the Hindustan Lever-Lipton agreement will further strengthen the position in India of the multinational company, Unilever ;

(b) whether it is Governments' policy to facilitate operations of foreign multinational companies desirous of retaining 51 per cent equity holdings in Indian companies such as Hindustan Lever ; and

(c) if not, the reasons as to why Government have given approval to the Hindustan Lever-Lipton agreement ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) Hindustan Lever Ltd., is a company having 51% equity held by Unilever PLC, U.K. whereas Lipton India Ltd. has 40% equity held by the same U.K. company. By the proposed transfer of certain units by Hindustan Lever Ltd. to Lipton India Ltd. the profits that will accrue to Unilever PLC, U.K. from the said transferred undertakings will be correspondingly reduced from 51% to 40%.

(b) and (c) Hindustan Lever Ltd. has been permitted to retain 51% shareholding by Unilever PLC, U.K. under the FERA, 1973. Operations of foreign multinational companies operating in India are governed by the provisions of the FERA. The proposal of Hindustan Lever Ltd. to transfer the units will, therefore, be considered on merits.

Issue of orders RE : Increasing Pensionary Benefits

5373. SHRI A. NEELALOHITHA-DASAN NADAR : Will the Minister of FINANCE be pleased to state :

(a) whether the pre-1979 pensioners were excluded when Government of India issued a new order increasing the pensionary benefits ;

(b) if so, the reasons therefor ;

(c) whether the Supreme Court has issued a judgement directing Government to give the increased benefits to old pensioners also ; and

(d) if so, the details of the directions given in the judgement and the reasons for not implementing them so far ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) Yes, Sir.

(b) Pension is regulated in accordance with rules in force at the time a Government servant retires. Since the method of calculation of pension was liberalised with effect from 31.3.1979, the persons who had retired before that date were not given the benefits effective from 31.3.1979.

(c) and (d) The judgement strikes own the difference between the persons retiring on or after 31.3.1979 and those retiring before that date in regard to method of calculation of pension for those governed by CCS (Pension) Rules, 1972 and by Army Pension Regulations.

The various issues arising out of implementation of the Supreme Court's judgement have been carefully considered and necessary instructions are likely to be issued soon.

हिन्दुस्तान लीवर द्वारा लिप्टन इंडिया लिमिटेड को अपना खाद्य विभाग अन्तरित किया जाना

5374. श्री छोटे सिंह यादव :

श्री जयपाल सिंह कश्यप :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि "हिन्दुस्तान लीवर लिमिटेड" नामक प्रसिद्ध संस्थान अपना खाद्य विभाग लिप्टन इंडिया लिमिटेड को अन्तरित कर रहा है ; और

(ख) यदि हां, तो इसके मुख्य कारण क्या है और क्या सरकार ने इसके लिए अपनी अनुमति दी है ?

वित्त मंत्री (श्री प्रणव मुखर्जी) : (क) और (ख) लिप्टन इंडिया लिमिटेड ने सरकार को, 12 करोड़ रुपये की पूंजी के शेयर जारी करने की अनुमति देने के लिए आवेदन पत्र दिया है। इस पूंजी निर्गम का उद्देश्य, कम्पनी द्वारा कतिपय उपक्रमों का अधिग्रहण करने के लिए जिसमें हिन्दुस्तान लीवर लिमिटेड से चालू प्रतिष्ठान के आधार पर उसके खाद्य संबंधी व्यापार का अधिग्रहण भी शामिल है, आवश्यक धनराशि के एक अंश को जुटाने का प्रयास करना है। हिन्दुस्तान लीवर लिमिटेड ने कम्पनी अधिनियम की धारा 173 के अन्तर्गत जो व्याख्यात्मक विवरण दिया है, उसके अनुसार, कम्पनी अपने कारबार का पुनर्गठन करना चाहती है, ताकि सरकार की इस अपेक्षा को